

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 13082 OF 2016

(Application for condonation of delay in filing Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Khalid L.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Samir Ali Khan, Advocate on behalf of Petitioner against the Judgment and Order dated 11th February, 2016 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 1312/2010.

It is submitted that the above-mentioned matter is barred by time by 69 days and Counsel has filed an application for condonation of delay in filing the same.

It is submitted that Counsel for the Petitioner has not filed copy of F.I.R. Case Crime No. 121/2002 as per defect raised by the Registry. In this regard Counsel has filed a letter dated 8th July, 2016 included in SLP Paper Books at page no. 56.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 11th day of August, 2016.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Samir Ali Khan, Advocate

ASSISTANT REGISTRAR